

that the case of other co-accused persons, who have been granted anticipatory bail, is similar to the case of present petitioner.

Considering the rival submission of the parties, the petitioner is directed to surrender before the Court below within eight weeks from the date of this order and in the event of his arrest or surrender, the Court below shall enlarge the above named petitioner on bail on furnishing bail bond of Rs. 25,000/- (Rupees twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribag, in connection with Katkamdag P.S. Case No. 06/2019, subject to the conditions as laid down under Section 438(2) of the Cr.P.C. and also on the following conditions:

(i) One of the bailors shall be the deponent / pairvikar of the present case namely, Manoj Pandey, son of Raghunandan Pandey, resident of Pandey Tola, Khirgaon, P.O. - Hazaribag, P.S. - Sadar, District – Hazaribag, who has furnished his photocopy of UID Card bearing number 8629 3179 2818 before this Court in the bail application.

Office is directed to send the photocopy of UID Card bearing no. 8629 3179 2818 of deponent alongwith this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be close relative of the petitioner i.e. father / mother / son / wife / brother.

Accordingly, the instant anticipatory bail application is hereby allowed.

(Kailash Prasad Deo, J.)

Sunil-Jay/